

**HIGH COURT OF TRIPURA**  
**AGARTALA**

**No.F.41(262)–HC/2021–22/ 20625**

**18<sup>th</sup> August, 2022**

**O R D E R**

In order to curb the pendency and facilitate early disposal of N.I. Act Cases pending across the State, the High Court has been pleased to issue the following guidelines in connection with **Suo Motu Writ Petition (Criminal) 02 of 2020** (*In Re: Expeditious Trial of Cases under Section 138 of N.I. Act 1881*) :-

01. The District Judges shall ensure that N.I. Act Cases are given priority.
02. Where the number of N.I. Act Cases does not justify the necessity of having an exclusive Court for such jurisdiction, the District Judge may identify Courts which will act as non-exclusive Court for the N.I. Act Cases.
03. In any district if exclusive Court is necessary for disposal of N.I. Act Cases, the matter shall be reported to the Registry.

By order,

Sd/–

**(D.M. Jamatia)**  
**Registrar General**

**No.F.41(262)–HC/2021–22/ 20626–73**

**18<sup>th</sup> August, 2022**

**Copy to:**

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;

04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
05. The Director, Tripura Judicial Academy, Agartala;
06. The District & Sessions Judge, Dhalai District, Ambassa/North Tripura District, Dharmanagar/Sepahijala District, Sonamura/West Tripura District, Agartala/Gomati District, Udaipur/South Tripura District, Belonia/Khowai District, Khowai/Unakoti District, Kailashahar for information and compliance;
07. The Registrar (Vigilance), High Court of Tripura, Agartala;
08. The Registrar (Judicial), High Court of Tripura, Agartala;
09. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
10. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
11. The Joint Registrar, High Court of Tripura, Agartala;
12. All the Deputy Registrars, High Court of Tripura, Agartala;
13. The Chief Librarian, High Court of Tripura, Agartala;
14. The Private Secretary-I attached with the Registrar General, High Court of Tripura, Agartala;
15. All the Assistant Registrars, High Court of Tripura, Agartala;
16. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Order in the official website of the High Court;
17. The Superintendent, Establishment Section, High Court of Tripura, Agartala; and
18. Order File.

**Registrar General**